CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

OA No. 061/247/2020

This the 11th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

- 1. Slyed Shabir Ahmed, Aged 57 years, S/o late S.A. Qayum, R/o "Huma" Gujjar Nagar, Jammu, J&K.
- 2. Ashok Kumar Kaul, Aged 67 years, S/o Late Nath Jji Kaul, R/o H. No. 5, Lane No. 1, Basant Nagar, Jammu, J&K.
- 3. Sanjit Kumar Khajuria, Aged 62 Years, S/o Sh. Chuni Lal Khajuria, R/o H. No. 17, Upper Laxmi Nagar, Sarwal, Jammu, J&K.

	Applicants
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(Advocate: Mr. Irfaan Khan)

Versus

- 1. The Union of India, through Secretary, Ministry of Information and Broadcasting, Room No. 665, A-Wing, Shastri Bhawan, New Delhi 110001.
- 2. The Secretary, Ministry of Personnel Public Grievances and Pensions, Union of India, North Block Central Secretariat, New Delhi 110001.
- 3. The Director General, Doordarshan, Doordarshan Bhawan, Copernicus Marg, New Delhi 110001.
- 4. The PAO (Doordarshan), New Delhi, Ministry of Information and Broadcasting, 2nd Floor Akaswani Bhavan, New Delhi 110001.
- 5. The Pay and Accounts Officer, Central Pension Accounting Office, Ministry of Finance, Govt. of India, Bhikaji Cama Place, New Delhi 110066. Trikoo-II Complex, Bhika.



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.....Respondents

(Advocate: Mr. Raghu Mehta, SCGSC)



O R D E R [O R A L]

During the course of arguments, learned counsel for the applicants submitted that he will be satisfied if a direction is given to respondents /competent authority to consider and decide the representation of the applicant dated 29.10.2018 within a stipulated period of time.

- 2. Looking to the limited prayer made by learned counsel for the applicants, O.A. is disposed of with a direction to the respondents/competent authority to consider and decide the representation of the applicants dated 29.10.2018 by passing a reasoned and speaking order in accordance with rules, particularly on limitation, within a period of four weeks from the date of communication of certified copy of this order, with intimation to the applicant.
- 3. It is made clear that I have not entered into the merits of the case. No costs.

(RAKESH SAGAR JAIN) MEMBER (J)

Piyush/-